

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 997**  
TO BE ANSWERED ON 10.02.2025

**Declaration of Wild Boars as Vermin**

997. SHRI DURAI VAIKO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has analyzed the situation of wild boars causing menace to farming activities and livelihood of farmers in the country, including Tamil Nadu, Kerala, Bihar, and Punjab States;
- (b) if so, the details of the findings along with measures initiated to manage the situation, particularly in these States;
- (c) whether the Government has conducted or proposes to conduct any studies to examine the carrying capacity of the land and recommend scientific culling of wild boars in these States;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government provide exemptions to States like Tamil Nadu, Kerala, Bihar and Punjab and declare wild boars as vermin to permit their killing/culling for a limited period; and
- (f) if so, the criteria and procedure followed for declaring specific animal as vermin in response to such requests and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI KIRTI VARDHAN SINGH)

- (a) to (d) There have been reports from various parts of the country regarding human-wildlife conflicts involving wild pigs. Management of wildlife including mitigation of human-wildlife conflicts is primarily the responsibility of the concerned State/Union Territory Governments. The details of incidences of attacks by wild pigs are not collated at level of the Ministry.

Scientific management of population of wild animals including wild pigs listed in Schedules appended to the Wild Life (Protection) Act, 1972 is undertaken by the concerned State/Union Territory Governments in accordance with the provisions of the Act.

- (e) and (f) Section 11(1)(b) of the Wild Life (Protection) Act, 1972 empowers the State Chief Wild Life Warden or the authorized officer to permit any person to hunt any wild animal listed in Schedule II appended to the Act including wild pigs that have become dangerous to human life or property.

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